

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-156(PB)/2017**

**IN THE MATTER OF:**

Reliance Commercial Finance Ltd.	....	Applicant/petitioner
Vs.		
Ved Celluse Ltd.	....	Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 24.07.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**


**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/petitioner :

For the Respondent : Mr. Sanjay S. Chhabra, Advocate

**ORDER**

In terms of Section 19, the personnel of the corporate debtor are required to extend all assistance and co-operation to the Interim Resolution Professional as may be required by him in managing the affairs of the corporate debtor after the admission of the application, which in this case was filed under Section 7 of the Insolvency & Bankruptcy Code. The petition was admitted on 30.06.2017. We grant one opportunity to the erstwhile management to co-operate with the insolvency resolution professional failing which appropriate proceedings may have to be initiated.



Notice of the application.

Reply in this application has already been filed and a copy thereof has been supplied to the learned counsel for the non-applicant-respondent. Rejoinder, if any, be filed within a week with a copy in advance to the counsel for the applicant.

List the matter on 1<sup>st</sup> August, 2017.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**

24.07.2017  
V. Sethi